

Sub: Directions of NGT dated 05.10.2020 in EA No. 52/2018, filed in OA No.454/2018 in the matter of Subhash Gupta Vs Union of India - Reg.

Hon'ble NGT vide its order dated 05.10.2020 in EA No. 52/2018 filed in OA No.454/2018 in the matter of Subhash Gupta Vs Union of India, *inter alia* directed that,

"7. We also note that there are multiple agencies dealing with the STPs, as mentioned in the report viz. the MCG, the GMDA, the HSVP and the HSIIDC. In O.A. No. 06/2012, this Tribunal expressed the view that as far as possible there should be a single coordinating agency for treatment of sewage which will help curtailing delay and cost. In the context of Delhi, the Tribunal directed constitution of Integrated Drain Management Authority (IDMA) to be headed by the Chief Secretary. Other agencies such as the Delhi Jal Board (DJB), the Municipal Corporation, PWD, Irrigation Department being members of such authority. As reported in the said matter, IDMA has been constituted in Delhi. In Haryana also, on similar pattern, an appropriate agency needs to be considered by the Chief Secretary, Haryana so that decisions are taken jointly under the leadership of a senior functionary of an appropriate rank at the level of State or some Districts. This course may be considered by way of an appropriate administrative direction so that the level of mismanagement which is clearly visible is remedied in the interest of rule of law, environment and public health.

"8. Let appropriate further steps be taken in the matter. For this purpose, we direct the Chief Secretary, Haryana to monitor the situation. The GMDA may have interaction with the CPCB for interim arrangements to deal with the issue. The Chief Secretary, Haryana and GMDA may furnish a report before the next date by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF...."

*C. Gupta
02/12/21*

In this regard, in compliance of the directions of the Hon'ble Tribunal, the State Govt. had already constituted the Integrated Drain Management Cell under the Chairmanship of Chief Secretary vide order dated 10.06.2020 (Copy enclosed as **Annexure R/1**). Further, it is submitted that review meetings are being held regularly at Chief Secretary level to review the progress of the actions undertaken by different stakeholder Departments and the proceedings are regularly uploaded ^{on A} in the websites of Environment Department and Haryana State Pollution Control Board. The next review meeting is scheduled to be held on 12.02.2021 to ensure compliance of order dated 27.01.2021 passed in OA No.06/2012.

Further, it is also submitted that detailed action taken reports are being submitted by Gurugram Metropolitan Authority and Gurugram Municipal Corporation separately in this matter and it is requested that this report may kindly be taken on record in compliance of the directions of the Hon'ble Tribunal.



Vijai Vardhan
9/2/21

(Vijai Vardhan)
Chief Secretary, Govt. of Haryana
09.02.2021

To

The Registrar,
National Green Tribunal,
New Delhi.

From:

The Additional Chief Secretary to Government of Haryana,
Environment & Climate Change Department Chandigarh.

To:

1. Chief Executive Officer, Gurugram Metropolitan Development Authority (GMDA), Plot No. 3, Sector- 44, Near HUDA City Centre Metro Station, Pin-122003, Gurugram (Haryana)
2. Additional Chief Secretary to Government of Haryana, Department of Irrigation and Water Resources.
3. Additional Chief Secretary to Government of Haryana, Department of Public Health Engineering Department.
4. Additional Chief Secretary to Government of Haryana, Department of Urban Local Bodies.
5. Additional Chief Secretary to Government of Haryana, Department of Industries and Commerce.
6. Principal Secretary to Government of Haryana, Department of Development and Panchayat.
7. Principal Secretary to Government of Haryana, Department of Town and Country Planning.
8. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.

Memo No.16/4/2020-3Env,
Dated:- 10.06.2020

Sub: Constitution of Integrated Drain Management Cell for River Yamuna- Reg.
Ref: Directions of Hon'ble NGT dated 05.03.2020 in OA No. 6/2012 in the matter of Manoj Mishra Vs UoI and Others- Reg.

Please refer to the above subject and directions of Hon'ble NGT dated 05.03.2020 in OA No. 06-2018 in the matter of "Manoj Mishra Vs UoI and Others" wherein Hon'ble Tribunal advised the State of Haryana to ensure action on the pattern of Delhi Government to set up 'Integrated Drain Management Cell' (IDMC) under Chief Secretary with representatives of all agencies/ departments and the IDMC shall prepare and execute an action plan on the subject of 'Alternate Technologies for Management of Waste Water in Drains' after appropriate techno-economic evaluation at its end in the light of reports of CPCB, within three weeks.

IDMC will also be the single agency for remediation and management of all the drains of Yamuna in Haryana. The Haryana Yamuna Monitoring Committee, constituted for the State of Haryana, shall work under IDMC.

Accordingly, the 'Integrated Drain Management Committee' for the State of Haryana is hereby constituted with the following members.

Sr. No.	Officer and Department	Designation
1.	Chief Secretary to Government of Haryana	Chairperson
2.	CEO, GMDA	Member
3.	Administrative Secretary, Department of Environment and Climate Change, Government of Haryana	Member

4.	Administrative Secretary, Department of Irrigation and Water Resources, Government of Haryana	Member
5.	Administrative Secretary, Department of Urban Local Bodies, Government of Haryana	Member
6.	Administrative Secretary, Department of Industries and Commerce, Government of Haryana	Member
7.	Administrative Secretary, Department of Development and Panchayat, Government of Haryana	Member
8.	Administrative Secretary, Department of Town and Country Planning, Government of Haryana	Member
9.	Chairman, HSPCB	Member
10.	Administrative Secretary, Department of Public Health Engineering Department, Government of Haryana	Member- Secretary

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Superintendent Environment,
for Additional Chief Secretary to Govt. Haryana,
Environment and Climate Change Department,

Endst No.16/04/2020-3Env

Dated: 10.06.2020

Copy for information to-

1. PS to Chief Secretary, Government of Haryana.
2. PS to Additional Chief Secretary to Government of Haryana, Department of Environment and Climate Change.

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Superintendent Environment,
for Additional Chief Secretary to Govt. Haryana,
Environment and Climate Change Department,

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